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O.A. No. 348 of 2012

G. Vasudev Reddy.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 26.04.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. K.K.Patnaik, Ld. Counsel for the applicant.

The grievance of the applicant in this O.A. is that even though he has discharged his duties, he has not received his salary for the month of October, 2011 to January, 2012.

He has made a few representations in this regard and the last representation is dated 04.01.2012 as at Annexure-A/9 addressed to Respondent No.3.

We find that the main prayer as well as interim prayer is the same as the basic issue involved is for payment of salary for four months.

Ld. Counsel for the applicant submits that the applicant will be satisfied if a direction is issued to Respondent No.3 to consider his representation and release his arrear salary from October, 2011 to January, 2012 within a specific time frame.

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In view of the above, we hereby direct Respondent No.3 to consider the pending representation at Annexure-9 and pass a reasoned order in regard to the release of arrears of salary from October, 2011 to January, 2012 within a period of 45 days from the date of receipt of a copy of this order.

With this observation and direction, this O.A. stands disposed of.

Send copy of this order along with copy of the O.A. to the Respondent No.3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by 03.05.2012.


MEMBER (Judl.)


MEMBER(Admn.)

RK